

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1539
ANSWERED ON:21.07.2014
REGISTRATION OF MARRIAGES
Venkatesh Babu Shri T.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to make registration of marriages mandatory within a specified period of time;
- (b) if so, the details thereof along with the action taken by the Union/State Governments thereon; and
- (c) the time by which the said proposal is likely to be implemented countrywide?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) Yes, Madam.

(b)&(c) The Registration of Births and Deaths (Amendment) Bill, 2012 to provide for compulsory registration of marriages irrespective of religious denominations of the parties was introduced in the Rajya Sabha on 7th May, 2012 and considered and passed by the Rajya Sabha on 8th August, 2013. However, the Bill could not reach for consideration and passing in the Lok Sabha as it was dissolved on 21st February 2014, and hence the said Bill lapsed. Now steps are being initiated for introduction of the Bill afresh.

As per available information, all the State Governments/Union territories except Uttar Pradesh and Telangana have, inter alia, made Acts/rules/orders providing for compulsory registration of marriages.